Government of Gujarat Notification Health and Family Welfare Department New Sachivalaya, Gandhinagar Date: 5th April 2021

Read:-

- 1) The Epidemic Disease Act, 1897
- 2) The Disaster management Act, 2005
- 3) The Essential Commodities Act, 1955
- 4) The Indian Pinal Code 1860.

No. GP/15/FDC/102021/SFS-07/Z- : Whereas the State Government is satisfied that the State of Gujarat is threatened with the spread of Covid-19 epidemic, already declared as pandemic by World Health Organization.

Whereas Medical Oxygen Supply is a very crucial to the management of patients infected with COVID-19. With increasing cases of COVID-19 the consumption of oxygen is going up exponentially.

Whereas now with Mission Begin again and unlock process the Industries are also starting up. This may adversely affect the supply of Medical Oxygen to hospitals. With rising number of cases, it is expected that the need of Medical Oxygen will increase many folds in coming days in Gujarat.

And whereas lack of Medical oxygen may critically affect the patient management and also adversely affect the final outcome of the COVID-19 patient.

Hence considering this, Now Government of Gujarat has decided to regularize the circulation and supply of Oxygen from production units located within State of Gujarat.

Therefore, in exercise of the powers conferred as per enabling provisions of the above referred Acts, to address the patient management in terms of Oxygen supply and increasing demand of Medical Oxygen, Oxygen production units in Gujarat are hereby directed that;

- 1. They shall ensure that production of Oxygen is uninterrupted and as per their maximum production capacity.
- 2. 60% of production to be used only for medical Oxygen and to be supplied to the hospitals
- 3. Production units can divert only up to 40 % of Oxygen to industrial use.
- 4. Priority shall be given to supply to hospitals vis a vis industries in case need arises even if the proportion of Medical Oxygen goes beyond 60%.

Therefore, for implementation of the above provisions, the competent authority at the state level shall be Commissioner, Health Department and Commissioner, Food and Drugs Control Administration. At field level Assistant Commissioners shall be the competent authority.

This notification shall come in to effect immediately and would remain in operation up to **31/05/2021** of its publication.

By order and in the name of Governor of Gujarat.

(V.G. Vanzara) Additional Secretary, Government of Gujarat

Copy to:-

- (1) Principal Secretary to His Excellency, The Governor of Gujarat, Rajbhavan
- (2) Secretary to Hon'ble Chief Minister, Gujarat
- (3) Private Secretary to Hon'ble Deputy Chief Minister, Gujarat
- (4) Additional Chief Secretary, Industries and Mines Department, Gujarat
- (5) Commissioner, Health Department, Gujarat
- (6) Commissioner, Food and Drugs Control Administration, Gujarat
- (7) All Municipal Commissioners
- (8) All Police Commissioners
- (9) All Collectors
- (10) All Deans of Government Medical Colleges, Gujarat
- (11) All Civil Surgeons
- (12) All District Health Officers
- (13) President of Indian Medical Association (State and All Districts)
- (14) Copy to select file Health
- (15) System Manager-Health & Family Welfare Department with a request to Upload this notification on Department Website.

Copy to for information and perusal: -

- (1) Mr. Saket Tikku, President AllGMA with the request that all productions unit shall be communicated from your end and create awareness among them regarding complying to the notifications.
- (2) Mr. Sanjeev Kumar, Nodal Officer from G.O.I for Gujarat, PESO, Vadodara.